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CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH

No. OA 350/1297/2017

Date of order : 14.11.2017

Present: Hon'ble Ms. Manjula Das, Judicial Member
Hon'ble Ms. Jaya Das Gupta, Administrative Member

SOVA SHARMA (DUTTA)
 W/o Late Anil Kumar Sharma,
 Aged about 48 years,
 R/o 18 Bostampara,
 P.O.- Garifa, P.S.-Naihati,
 Dist.- North 24 Parganas,
 Pin - 743166.

...APPLICANT

VERSUS

1. Union of India, Service through
The General Manager,
Eastern Railway,
Fairlie Place,
Kolkata - 700001
2. FA & CAO,
Eastern Railway,
Fairlie Place,
Kolkata - 700001
3. The Chief Works Manager,
Eastern Railway,
Fairlie Place,
Kolkata - 700001.
4. The Workshop Personnel Officer,
Eastern Railway,
Kanchrapara Railway Workshop,
Kanchrapara,
Pin - 743145.
5. The Asst. Personnel Officer,
Eastern Railway,
Kanchrapara Railway Workshop,
Kanchrapara,
Pin - 743145

...RESPONDENTS.

For the applicant : Mr. J.R. Das, counsel

For the respondents : Ms. C. Mukherjee, counsel



O R D E R (ORAL)Ms.Manjula Das, Judicial Member

Heard Mr.J.R.Das, Id. Counsel appearing for the applicant and Ms.C.Mukherjee, Id. Counsel appearing for the respondents.

2. This OA has been filed by the applicant under Section 19 of the A.T. Act, 1985 praying for release of family pension, provident fund, gratuity amount and other benefits including insurance benefit, leave encashment, etc. as her husband, the deceased Railway servant died in harness on 2.12.2010. The applicant has made several representations before the respondent authorities but till date she has not received any reply.

3. Mr.Das, Id. Counsel for the applicant fairly submitted that the grievance of the applicant will be more or less addressed if a direction is issued to the respondents to consider the representation preferred by the applicant on 9.2.2017 (Annexure A/5 to the OA) and pass appropriate orders within a specific time frame. Id. Counsel for the respondents submits that she has no objection if such prayer is allowed.

4. Accordingly without entering into the merits of the case, the OA is disposed of at the admission stage by directing the respondent No. 1, 2 & 3 to consider the representation dated 9.2.2017, if any such representation has been preferred by the applicant and the same is still pending consideration and dispose it of by passing a well reasoned and speaking order within three months from the date of receipt of the copy of this order. The decision taken should be communicated to the applicant.

5. With the aforesaid observation and direction the OA is disposed of at the admission stage itself. No costs.

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(JAYA DAS GUPTA)
ADMINISTRATIVE MEMBER

(MANJULA DAS)
JUDICIAL MEMBER

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